

those persons who pay their instalments but have failed to clear the loan by making full payment; and

(f) if so, the number of such cases?

The Minister of Finance (Shri Morarji Desai): (a) Rs. 106.95 lakhs.

(b) 1541.

(c) 1952 in Assam.

(d) 389 cases were referred to Collectors for the recovery of entire loans and 221 cases for recovery of overdue instalments. The information as to in how many cases the Collectorates have issued attachment orders is not available, as it is discretionary with the Collectorates to enforce recovery by attachment or in some other manner.

(e) Yes, Sir. A loan may be reached under Section 14 of the Rehabilitation Finance Administration Act, 1948 for reasons other than default in the payment of instalments and recovery proceedings, started under Section 15.

(f) Information regarding number of such cases, if any, in Assam is not available for the reasons stated under (d) above.

Income Tax

2076. Shri Braj Raj Singh: Will the Minister of Finance be pleased to state what was the amount of income-tax assessed and collected in the districts of Agra and Ferozabad in the State of U.P. separately from 1952-53 to 1957-58 (year-wise)?

The Minister of Finance (Shri Morarji Desai): The information is being collected. A statement giving the information will be laid on the Table of the House as early as possible.

Education Survey of India

2077. Shri N. E. Munsamy: Will the Minister of Education be pleased to state:

(a) when is the field work on the Educational Survey of India to be completed;

(b) the nature of Co-operation offered by the State Governments in this work; and

(c) whether the final report will be received through the State Governments?

The Minister of Education (Dr. K. L. Shrimall): (a) The field work has been completed in the States of Andhra Pradesh, Assam, Bihar, Bombay, Jammu and Kashmir, Kerala, Madras, Mysore and Rajasthan. The remaining States are trying to complete it as early as possible.

(b) The Survey is being carried by the State Governments under the direction of and with the financial assistance of the Government of India;

(c) Yes, Sir.

Welfare of Scheduled Castes and Tribes

**2078. { Shri Siddiah:
Shri Chuni Lal:**

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1195 on the 12th March, 1958 and state:

(a) whether all the official and non-official organisations working for the welfare of Scheduled Castes and Tribes in Union Territories and various States with financial aid from the Central Government are submitting their annual progress reports to Government regularly;

(b) if so, whether a copy of the reports for the years 1956-57 and 1957-58 will be placed on the Table; and

(c) if not, the reasons therefor?

The Deputy Minister of Home Affairs (Shrimati Alwa): (a) Progress Reports of a respect of Organisations receiving direct Central assistance are being received regularly except from the Akhil Bharatiya Serva Seva Sangh, who has not been paid the grant sanctioned for them during 1957-58 for want of information about the progress of expenditure in respect of the schemes for which a sum of Rs. 11.92 lakhs was sanctioned for 1956-57.

(b) and (c). The progress reports for the year 1957-58 have not yet been received, as the year is just over and it will take some time for the organisations concerned to compile their reports for that year.

So far as the reports for the year 1956-57 are concerned, the progress reports of the following organisations have already been laid on the Table of the House in reply to Unstarred Question No. 2138 in Lok Sabha on the 20th December, 1957:—

- (1) The Bharatiya Depressed Classes League.
- (2) The All India Harijan Sevak Sangh.
- (3) Iswar Saran Ashram, Allahabad.
- (4) The Servants of Indian Depressed Classes Society.

Progress reports of the following organisations are laid on the Table of the Lok Sabha. [Placed in Library. See No. LT-648|58.]

- (1) Bharatiya Adimjati Sevak Sangh.
- (2) Indian Council for Child Welfare.
- (3) All India Khadi and Village Industries Commission.
- (4) Bharatiya Lok Kala Mandal, Udaipur. A further report from the All India Khadi and Village Industries Commission and a detailed report from the Bharatiya Lok Kala Mandal are awaited.

The Central Social Welfare Board have not yet received progress reports from all the Organisations to which they disbursed grant for 1956-57. A copy of the progress reports will be laid on the Table of the House as soon as received.

Scheduled Castes and Tribes Employees in Semi-government Bodies

2079. Shri Siddiah: Will the Minister of Home Affairs be pleased to

refer to the reply given to Starred Question No. 665 on the 29th November, 1957 and state:

(a) the names of the three organisations which have been advised to give effect to the special orders regarding representation of Scheduled Castes and Scheduled Tribes;

(b) whether they have agreed to do so;

(c) if not, the reasons for the same; and

(d) the number of employees in each of those organisations and the number of Scheduled Castes and Scheduled Tribes employees amongst them, cadre-wise?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). Two out of the three organisations have agreed to follow Government orders on special representation in the services. It is hoped the third will also agree.

(d) According to the available information, 5,777 persons are employed in the three organisations of which the number of persons belonging to Scheduled Castes and Scheduled Tribes is 124.

Classification of Backward Classes

2080. Shri Siddiah: Will the Minister of Home Affairs be pleased to refer to the reply given to the Starred Question No. 1210 on the 25th March, 1958 and state:

(a) when the ad hoc survey was commenced to determine the criteria for the classification of Backward Classes; and

(b) what is the expenditure incurred up-to-date for the same?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) The ad hoc survey commenced in the States of West Bengal and Madras in the middle of July, 1957 and in Bombay in August, 1957.

(b) The expenditure incurred so far is Rs. 5.7 lakhs out of which half will